GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
RAJYA SABHA
UNSTARRED QUESTION NO-2720
ANSWERED ON- 25/03/2022

REDUCING GRADE PAY OF RETIRED EMPLOYEES

2720. DR. ASHOK BAJPAI:

Will the Minister of TEXTILES be pleased to state:

(a) whether due to audit objection the Grade Pay of retired employees of Textiles Committee was reduced from 7600 to 6600 and the Ministry recovered excess payment from pensioner amounting to ₹ 1.37 crores;

(b) whether the Ministry is aware that Hon'ble Supreme Court has given a verdict on 5/3/2020 against such reduction in Grade Pay and recovery;

(c) if so, why the Ministry has not implemented the order of Hon'ble Supreme Court/consequent recommendation of Supreme Audit Institution/Finance Ministry/DOPT; and

(d) whether DOPT has already agreed on increasing the Grade Pay and return of excess payment to the pensioners?

ANSWER

THE MINISTER OF STATE FOR TEXTILES
(SMT. DARSHANA JARDOSH)

(a): Based on the audit conducted by the CAG audit team on the Accounts of the Textiles Committee for the year 2012-13 and clarification received from the Department of Personnel & Training, Government of India, 118 cases of employees / pensioners of the Textiles Committee were identified for taking corrective action after following all due codal formalities wherein their higher grade pay was corrected to eligible grade pay as per Rules. As a result, excess payment made to the employees / pensioners on account of erroneous grant of higher grade pay were withheld by Textile Committee after following codal formalities.

(b): The Hon’ble Supreme Court vide verdict dated 5.3.2020 had set aside all the SLPs filed by different applicants against reduction in grade pay and recovery, and allowed the appeal filed by the Union of India.

(c): Does not arise.

(d): No Sir.

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